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% 06.09.2011

Present: Mr. Salil Kapoor and Mr. Sanat Kapoor, Advocates for the Appellant/assessee.
Mr. Ruches Sinha for Mr. N.P. Sahni, Advocate for the respondent/revenue.

+ ITA Nos.1043/2011 & 1045/2011

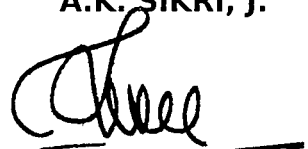
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In these appeals, the appellant /assessee has challenged the reopening of the assessment under Section 148 of the Income Tax Act. Otherwise, the appellant/ assessee accept that the Tribunal has given substantial relief to the appellant on merits.

In case the revenue comes in appeal, it will be open to the appellant/ assessee to file cross objections challenging the validity of reassessment proceedings.

These appeals are hereby dismissed as withdrawn in view of aforesaid observations.


A.K. SIKRI, J.


J.R MIDHA, J.

SEPTEMBER 06, 2011

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